

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 3315
TO BE ANSWERED ON 24.03.2021**

ILLEGAL PLACEMENT AGENCIES

3315. SHRI SANJAY SETH:

SHRI RAJEEV SATAV:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether a large number of illegal placement agencies are functioning in the country particularly in the metro cities without any regulations;**
- (b) whether such illegal agencies continue to exploit minors from other States by employing them at households work and also extracting money from unemployed persons in the name of providing jobs;**
- (c) if so, the action taken against such illegal placement agencies;**
- (d) whether Government had also earlier set up a committee to examine the issue pertaining to such placement agencies; and**
- (e) if so, the recommendation of the committee and its implementation by Government thereto?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): States/UTs have been advised to regulate the conduct of private placement agencies. Complaints, if any are received by respective State Governments/UT administration and are dealt under the provisions of IPC or others prevailing Acts under which such establishments are registered.

Central Government has launched National Career Portal (NCP) and many State Governments have launched online job portals so that job-seekers can connect with the employer and vice-versa free of cost. Central Government is also assisting State Governments to modernize employment exchanges for providing employment services to job seekers.

(d): No, Sir.

(e): Does not arise.
